

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 271 OF 2017 &
IA NO. 1607 OF 2018**

Dated: 18th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Hubli Electricity Supply Company Ltd. & Ors. Appellant(s)
Versus
Udupi Power Corporation Limited & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. D. L. Chidanand

Counsel for the Respondent(s) : Mr. Apoorva Misra
Mr. Ishan Mukherjee for R-1

ORDER

IA NO. 1607 OF 2018
(Application for impleadment)

We have heard learned counsel for the Appellant/applicant. For the reasons set out in the application, the IA is allowed. Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments in the appeal within two weeks.

APPEAL NO. 271 OF 2017

List the matter on **01.05.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/kt